

Notifications and Orders

(121) Withdrawal of powers of Estate Officer - No. 10/3/2-UTFT(I)- 2008/2353.—In supersession of the Chandigarh Administration, Finance Department order bearing No. 9/9/200-UTFI(I)20Q2/8863, dated 29th October, 2002, and in exercise of the powers conferred upon me under sub-section (2) of Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952,1, Sanjay Kumar, T.A.S., Chief Administrator, Union Territory', Chandigarh hereby withdraw the powers of the Chief Administrator delegated to the Estate Officer, U.T., Chandigarh and Commissioner, Municipal Corporation, Chandigarh under the Advertisement Control Order, 1954.

2. However, the applications under the aforesaid order shall continue to be received in the office of the Estate Officer, U.T., Chandigarh and Municipal Corporation, Chandigarh as the case may be, and will be put up to the Chief Administrator directly for orders on single file by the Estate Officer or Commissioner, Municipal Corporation, Chandigarh.

(See Chandigarh Administration Gazette, (Extra.) dt. 27.3.2008 at page 495)